

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 821-92

DECIDED ON : 06.07.1993

Madan Lal

... **Applicant**

U.S.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)

THE HON'BLE MR. B. N. DHONDIYAL, MEMBER (A)

Ms. Bharti Sharma for Mrs. Rani Chhabra,
Counsel for the Applicant.

Mrs. Rajkumari Chopra, Counsel for the Respondents.

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C.(J) —

The only relief claimed in this application is that the respondents be directed to consider the representation of the applicant and thereafter assign him work and allow him all the benefits etc.

2. In the counter affidavit filed on behalf of the respondents it is averred that the petitioner for the first time on 28.12.1990 made a representation and that representation is pending. The respondent No.3 shall, therefore, dispose of the same as expeditiously as possible but not later than six weeks from the date of receipt of a certified copy of this order.

3. With these directions this application is disposed of finally without any order as to costs.

(B. N. Dhoundiyal)
Member (A)

(S. K. Dhaon)
Vice Chairman (2)

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